

**Central Administrative Tribunal
Principal Bench**

**OA No.701/2018
MA No.2168/2019 & 2169/2019**

New Delhi, this the 12th day of July, 2019

**Hon'ble Justice L. Narasimha Reddy, Chairman
Hon'ble Mohd. Jamshed, Member (A)**

1. Udita Malaviya (Aged 53 years)
W/o Mr. Mayank Malaviya
R/o 113-C, BW Block
Shalimar Bagh, Delhi

Presently posted as
Officiating Principal
Kasturba Institute of Technology
Pitam Pura, Delhi.

2. Shaheeda Begum Qureshi
(Aged 60 years)
W/o Late Mr. Salim Azim Qureshi
R/o Quarter No.9, Meerabai
Polytechnic Campus, New Delhi.

Presently posted as
Officiating Principal
Pusa Institute of Technology
Pusa, Delhi. ...Applicants

(By Advocate: Shri Sourabh Ahuja)

Vs.

1. Govt. of N.C.T. of Delhi
Through its Chief Secretary
Delhi Sachivalay
Players Building, IP Estate
New Delhi.
2. Secretary/Principal Secretary
(Technical Education)
Department of Training &
Technical Education, GNCT of Delhi

Muni Maya RamMarg
Pitam Pura, Delhi-110088.

3. Director, Department of Training & Training Education, GNCT of Delhi
Muni Maya Ram Marg, Pitam Pura
Delhi-110088.
4. Union Public Service Commission
Through its Secretary
Shahajahan Road, New Delhi.
5. Lt. Governor of Delhi
GNCT of Delhi
Raj Niwas, Shamnath Marg
Delhi-110054. ...Respondents

(By Advocate: Shri Anuj Kumar Sharma)

ORDER (ORAL)

Justice L. Narasimha Reddy:-

Learned counsel for the applicant Shri Sourabh Ahuja and learned counsel for the respondents Shri Anuj Kumar Sharma, submit that the subject matter of this OA is similar to OA No.3146/2015, wherein this Tribunal had passed a detailed Order dated 30.04.2019. Following the same, we dispose of this OA:

- (a) Upholding the amendment to the recruitment rules for the post of Principal and the advertisement dated 03.10.2017, insofar as it relates to the posts that arose after the rules were amended.

(b) directing that the respondents shall consider case of the applicants for the post of Principal against the vacancies that existed before the amendment to the recruitment rules. It is needless to mention that if they are not eligible according to the un-amended rules also, the same shall be informed to them.”

2. There shall be no order as to costs.

All the pending MAs shall stand disposed of.

(Mohd. Jamshed) (Justice L. Narasimha Reddy)
Member(A) Chairman

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